

**WP(C) No. 381 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition as it has become infructuous. It is stated that the services of the petitioners have been terminated and they require to challenge the termination orders passed during pendency of this writ petition.

Accordingly, the writ petition is dismissed as withdrawn with liberty to seek remedy for the new cause of action, if any arisen.

**(Prafulla C.Pant)  
CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 379 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. P.Dey, Advocate, present for the petitioners.

Shri. VGK Kynta, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No.133 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. S.Dey, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents No. 1 to 4. .

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 285 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R.Jha, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 289 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. K.Garod, Advocate, present for the petitioners.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla, Govt. Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, the petitioners are allowed to file their rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 4 to 7.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 297 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R.Mazumdar, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further one weeks' time to file the rejoinder affidavit.

List after one week.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 340 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. WM Sangma, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition as it has become infructuous. It is stated that the services of the petitioners have been terminated and they require to challenge the termination orders passed during pendency of this writ petition.

Accordingly, the writ petition is dismissed as withdrawn with liberty to seek remedy for the new cause of action, if any arisen.

**(Prafulla C.Pant)  
CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 346 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. P.Nongbri, Advocate, present for the petitioner.

Shri. VGK Kynta, Sr. Advocate, present for the respondents No. 1 to 6.

Shri B.Khyriem, Advocate, present for the respondents No. 7 to 13.

Learned counsel for the respondents No. 1 to 6 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, petitioner is allowed to file the rejoinder affidavit to the counter affidavit filed on behalf of respondents No. 7 to 13.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 362 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

None present for the petitioners.

Mr. VGK Kynta, Sr. Advocate, present for the respondent No.2.

Ms. A.Thangkhiew, Advocate, present for the respondent No. 5.

Learned counsel for the respondent No. 5 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 367 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition as it has become infructuous. It is stated that the services of the petitioners have been terminated and they require to challenge the termination orders passed during pendency of this writ petition.

Accordingly, the writ petition is dismissed as withdrawn with liberty to seek remedy for the new cause of action, if any arisen.

**(Prafulla C.Pant)  
CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 368 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. R.Sahu, Advocate, present for the petitioners.

Mr. ND Chullai, Sr. Govt. Advocate, assisted by Mr. S Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the petitioners states that this writ petition has become infructuous.

Accordingly, the writ petition is dismissed as infructuous.

**(Prafulla C.Pant)  
CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 111 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. MF Qureshi, Advocate, present for the petitioner.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla, Govt. Advocate, present for the respondents No. 1 and 2.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List after 2(two) weeks.

**CHIEF JUSTICE**

S.Rynjah

**BA No. 5 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. MF Qureshi, Advocate, present for the applicant.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla, Govt. Advocate, present for the respondent.

Adjourned at the request of learned counsel for the applicant.

List on 25-3-2014.

**CHIEF JUSTICE**

S.Rynjah

**BA No. 7 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. R.Gurung, Advocate, present for the applicant.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla, Govt. Advocate, present for the State-respondent.

Issue notices to respondent No. 2, Md.Takir Ahmed @ Takir Mohammad and respondent No.3, Md. Manzu Miah @ Maznu Alom, who may file their counter affidavits within a period of 4(four) weeks. Meanwhile, the State-respondent may also file its counter affidavit within the said period.

**CHIEF JUSTICE**

S.Rynjah



**Cont.Cas(C). No. 24 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. B.Das, Advocate, present for the petitioner.

Mr. P.Yobin, Advocate, present for the respondent No. 1, 2 and 5.

Mr. B.Khyriem, Advocate, present for the respondents No. 3 and 4.

Learned counsel for the petitioner states that she is filing rejoinder affidavit on behalf of the petitioner during the course of the day.

List after one week.

**CHIEF JUSTICE**

S.Rynjah



**Cont.Cas(C). No. 32 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. MF Qureshi, Advocate, present for the petitioner.

Shri. ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla, Govt. Advocate, present for the respondent No.1.

Shri R.Sahu, Advocate, present for respondent No. 2.

Learned counsel for respondent No. 2 prays for and is allowed 4(four) weeks' time to file response.

List after 4(four) weeks.

**CHIEF JUSTICE**

S.Rynjah

**WP(C) No. 6 of 2013**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. M.Mahanta, Advocate, present for the petitioner.

Shri. VGK Kynnta, Sr. Advocate, present for the respondents No. 1 and 2.

Shri L.Byrsat, Advocate, present for respondents No. 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further 2(two) weeks' time to file counter affidavit.

List after 2(two) weeks. Meanwhile, interim order dated 11-1-2013 passed in MC [WP(C)] No. 9 of 2013 is extended till the next date of listing.

**CHIEF JUSTICE**

S.Rynjah



**WP(C) No. 32 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. N.Mozika, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Interim order dated 13-2-2014 is extended till the next date of listing.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 34 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. HL Shangreiso, Advocate, present for the petitioner.

Mr. VGK Kynta, Sr. Advocate, present for the respondents No. 1 and 2.

Mr. P.Nongbri, Advocate, present for the respondent No. 3.

Learned counsel for the respondents pray for and are allowed further 2(two) weeks' time to file the counter affidavits.

List after 2(two) weeks.

S.Rynjah

**(Prafulla C.Pant)  
CHIEF JUSTICE**

**WP(C) No. 35 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. SG Momin, Advocate, present for the petitioners.

Mr. PT Sangma, Advocate, present for respondents No. 4 to 5.

Learned counsel for the respondents No. 4 and 5 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, respondents No. 1 to 3 are also allowed to file their counter affidavits.

S.Rynjah

**CHIEF JUSTICE**



**WP(C) No. 74 of 2014**

**18.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. HG Baruah, Advocate, present for the petitioner.

Shri. R Deb Nath, CGC, present for the respondents.

Heard.

By means of this writ petition, the petitioner, Asstt. Commandant Assam Rifles, has challenged the order dated 4-12-2013 passed by respondent No.4 whereby the petitioner has been directed to be sent to Service Hospital /CH (EC), Kolkata, for Medical review/re-category. The petitioner has further challenged the order dated 13-11-2013 passed by the respondent No.4.

It is pleaded on behalf of the petitioner that the petitioner has been medically examined by the Medical Board for improvement from medical P 2 category. And he has been placed under S-I category. In this connection, attention of this Court is drawn to Annexure '11' and '12' to the writ petition which are copies of the medical board proceedings and declaration made by the board.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, as an interim measure, it is directed that if any of the juniors of the petitioner is considered for promotion, his or their promotion shall be subject to the decision of this writ petition. It is open for the Assam Rifles Training Centre and School Hospital, Dimapur to send the petitioner for medical examination from the Service Hospital /CH (EC), Kolkata, in compliance of the letter dated 4-12-2013, challenged in this writ petition.

S.Rynjah

**CHIEF JUSTICE**